

**THE SIKKIM POLICE (AMENDMENT) BILL, 2022.**

**(BILL NO. 02 OF 2022)**

**A**

**BILL**

Further to amend the Sikkim Police Act, 2008.

Be it enacted by the Legislature of Sikkim in the Seventy third Year of the Republic of India as follows:-

**Short title, extent  
and commencement**

1. (1) This Act may be called the Sikkim Police (Amendment) Act, 2022.
- (2). It shall extend to the whole of Sikkim.
- (3). It shall come into force on its publication in the Official Gazette.

**Amendment of  
section 132**

2. In the Sikkim Police Act, 2008 (hereinafter referred to as the "said Act") in section 132, after the words "perform such other functions as mentioned in this chapter" the words "and also to look into the welfare and Grievances Mechanism for Police Officer as provided in section 152" shall be inserted

**Amendment  
of section 152**

3. In the said Act in section 152, after sub section (6) following sub-section shall be inserted namely:-

"(7) The State Government may assign or entrust such welfare measures relating the Sikkim Police Personnel to the Sikkim Police Accountability Commission from within the welfare measures provided under section 152 or other welfare measures as may be notified from time to time."

## **STATEMENT OF OBJECTS AND REASONS**

The State Government has deemed it expedient to assign and empower the Sikkim Police Accountability Commission to perform the functions of Welfare Officer and Welfare Committee by bringing amendment in section 132 and section 152 of the Sikkim Police Act, 2008

With this object in view, the Bill has been framed.



(P.S. TAMANG)  
MINISTER-IN-CHARGE  
HOME DEPARTMENT

**Chief Minister  
Sikkim**

**FINANCIAL MEMORANDUM**

**-NIL-**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

**-NIL-**

  
(P.S. TAMANG)  
MINISTER-IN-CHARGE  
HOME DEPARTMENT  
**Chief Minister**  
Sikkim